

MR. CHAIRMAN: Now, the question is:

"That clause 2 stand part of the Bill"

The motion was adopted.

Clause 2 was added to the Bill.

MR. CHAIRMAN: Now Clause 3. Mr. Naik, are you moving your amendment?

SHRI B. V. Naik (Kanara): No, Sir.

MR. CHAIRMAN: Now, the question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

*Clause 3 was added to the Bill,
Clauses 4 and 5 were added to the Bill,*

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI C. SUBRAMANIAM: I move:
"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

16 24 hrs.

MOTION RE: SUSPENSION OF
PROVISO TO RULE 66 IN RELATION
TO DEPARTMENTALISATION
OF UNION ACCOUNTS
(TRANSFER OF PERSONNEL)
BILL,

THE MINISTER OF FINANCE
(SHRI C. SUBRAMANIAM): I beg to move:

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business

in Lok Sabha in its application to the motions for taking into consideration and passing of the Departmentalisation of Union Accounts (Transfer of Personnel) Bill, 1976, inasmuch as it is dependent upon the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1976"

MR CHAIRMAN: The question is:

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Departmentalisation of Union Accounts (Transfer of Personnel) Bill, 1976, inasmuch as it is dependent upon the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1976."

The motion was adopted.

16 26 hrs.

STATUTORY RESOLUTION RE:
DISAPPROVAL OF DEPARTMENTALISATION OF UNION ACCOUNTS (TRANSFER OF PERSONNEL) ORDINANCE, 1976 AND DEPARTMENTALISATION OF UNION ACCOUNTS (TRANSFER OF PERSONNEL) BILL.

SHRI DINEN BHATTACHARYYA (Serampore): I beg to move:

"This House disapproves of the Departmentalisation of Union Accounts (Transfer of Personnel) Ordinance, 1976 (Ordinance No. 2 of 1976) promulgated by the President on the 1st March, 1976."

While moving this Resolution, I may say that to some extent it has been discussed here. The issue requires proper and considerate thinking. We should deeply go into the